

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 5TH DAY OF MAY 2020 / 15TH VAISAKHA, 1942

Cr1.M.C.TMP.NO.14 OF 2020

(CRIME NO.363/2020 OF CHERTHALA POLICE STATION,  
ALAPPUPZHA DISTRICT)

PETITIONERS:

1. MADHU, AGED 46 YEARS,  
S/O.UTHAMAN, KALATHIL, C.M.C.NO.33  
CHERTHALA P.O., CHERTHALA.
2. RATHEESH, AGED 38 YEARS,  
S/O.RATHNAPPAN KALATHIL, C.M.C.NO.33,  
CHERTHALA P.O., CHERTHALA.

BY ADV.SRI.B.PRAMOD

RESPONDENTS

1. State of Kerala rep. by the Public  
Prosecutor, High Court of Kerala,  
Ernakulam- 682 018
2. Sujith, aged 26 years, s/o Chandran,  
Kothakaduveli C.M.C-33, Cherthala P.O.,  
CHERTHALA 688 539.

BY PUBLIC PROSECUTOR SRI.E.C.BINEESH

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION  
ON 05.05.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

**V.G.ARUN, J.**

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**CRL.M.C.No. 14 of 2020**  
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**Dated this the 5<sup>th</sup> day of May, 2020.**

**ORDER**

Learned counsel for the petitioner submits that the matter has been settled between the parties and an affidavit to that effect has been filed by the victim, the 2<sup>nd</sup> respondent herein.

2. The learned Public Prosecutor is directed to get instructions as to whether the affidavit is genuine and was given voluntarily, as also regarding the antecedents of the petitioner.

Post on 8.5.2020. Registry is directed to show the name of the counsel appearing for the 2<sup>nd</sup> respondent, if the vakalath is in order.

**V.G.ARUN  
JUDGE**

*vgs*